

(2002) 04 PAT CK 0125

Patna High Court

Case No: C.W.J.C. No. 4411 of 2002

Baban Thakur and Another

APPELLANT

Vs

The State of Bihar and Others

RESPONDENT

Date of Decision: April 5, 2002

Citation: (2002) 2 PLJR 640

Hon'ble Judges: Ravi S. Dhavan, C.J; Shashank Kr. Singh, J

Bench: Division Bench

Final Decision: Dismissed

Judgement

@JUDGMENTTAG-ORDER

1. Two petitioners Messers Baban Thakur and Rajesh Kumar claim themselves to be social workers and desire that the High Court issues, notice to the respondents and takes upon itself to inquire into matters all over Bihar of the schemes which are not being executed in regular manner particularly at Bettiah, Madhubani and Sheohar districts. The High Court cannot permit its writ jurisdiction to be lent to make allegations against the administration. If there be any aspect of a statutory obligation not performed then that may be a case for consideration by the High Court. If the petitioners have so much zeal to make allegations which they have made in the petition, then nothing stops them in instituting a First Information Report or a complaint or raising this issue before the elected representatives of the people. If the High Court were to make the mistake to issue a writ on this petition it may perhaps turn out to be mis-utilisation of the public interest litigation jurisdiction.

2. Dismissed.